

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

**CIVIL APPEAL NO.8058 OF 2015
(Arising out of SLP(C)No.11635 of 2015)**

GURMINDER SINGH ... APPELLANT(S)

VS.

AMARJIT KAUR & ORS. ... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Heard the learned counsel.
2. Leave granted.
3. *Looking at the very peculiar facts of the case, in the interest of justice, we modify the impugned judgment to the effect that the appellant shall be given an opportunity to lead further evidence before the First Appellate Court on 7th December, 2015. We clarify that no further date be granted by the First Appellate Court for adducing further evidence.*

4. In view of this, the appeal is allowed to the above extent, with no order as to costs.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
24th September, 2015.



JUDGMENT

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11635/2015

(Arising out of impugned final judgment and order dated 08/12/2014 in SAO No.51/2010 passed by the High Court Of Punjab & Haryana At Chandigarh)

GURMINDER SINGH

Petitioner(s)

VERSUS

AMARJIT KAUR & ORS.

Respondent(s)

(With appln.(s) for bringing on record the additional facts and interim relief and office report)

Date : 24/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Arvind Kumar, Adv.

For Respondent(s) Mr. Vikas Mahajan, Adv.
Mr. Vinod Sharma, Adv.
Mr. Amarnath Singh, Adv.
Ms. Anuradha Mutatkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed with no order as to costs in terms of the signed judgment.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar

(Signed Non-reportable judgment is placed on the file)